

Twelfth Lok Sabha

**Session : 2**

**Date : 06-07-1998**

**Participants :** [Khurana Shri Madan Lal](#), [Kumar Shri Shailendra](#), [Choudhary Smt. Reena](#)

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Title : Need to take action against Chief Development Officer, Lucknow on spending funds allocated under MPs Local Area Development Scheme at his own discretion.

SHRIMATI REENA CHOUDHARY (MGHANLALGANJ): Mr. Chairman, Sir, when I provided the list to Chief Development Officer\* regarding the works to be done with funds released under MPLADS and after one month when I asked about the progress of work done....*(Interruptions)*

MR, CHAIRMAN: You should not mention the name of the officer. The name should be expunged from the record.

SHRIMATI REENA CHOUDHARY: He replied that since he was answerable to the people, he would give reply and that I was not concerned with this. This is how he had talked to me. Mr. Chairman, Sir, I want to know whether the funds released under MPLADS can be spent after consulting MPs or has the Chief Development Officer full powers to spend that fund arbitrarily....*(Interruptions)* In this way he has

"Expunged as ordered by the Chair

misbehaved with me. I want that action should be taken against him ....*(Interruptions)*

KUMARI MAMATA BANERJEE: I would also like to tell that this work is not being done properly....*(Interruptions)*

*[English]*

PROF. SAIFUDDIN SOZ : This is a serious matter ....*(Interruptions)*

MR. CHAIRMAN: The Minister will take note of it. *(Interruptions)*

MR. CHAIRMAN: Please allow her to say something. Please be seated.

*(Interruptions)* MR. CHAIRMAN: The Minister will take note of it.

*(Interruptions) [Translation]*

MR. CHAIRMAN: You please sit down. " .

*(Interruptions)*

SHRIMATI REENA CHOUDHARY: Hon'ble Chief Minister, Shri Kalyan Singh has said that officers should not accept what MPs and MLAs are saying. Since then officers are working arbitrarily. No one is paying attention towards what MPs and MLAs are saying. This situation has arisen as a result of Hon'ble Chief Minister's order and if the funds released under MPLADS have to be spent with the permission of the

Chief Development Officer then it should be allocated in his name. We don't want that fund....

*(Interruptions)*

*[English]*

MR. CHAIRMAN : Please resume your seats. The Minister is reacting to what she said.

*[Translation]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): Mr, Chairman, Sir, I would like to clear one thing that as far as M.P. Development Fund is concerned, what members say only that work will be done. The Officers or the machinery whether it is P.W.D. or Irrigation Department or Corporation, all these agencies should only implement their decisions. Therefore her saying that these funds should be released in the name of Development Officers is not correct, It is your right and it will be released as per your order. If you give your complaint to me in writing then I will certainly write letter to the concerned Minister about that Officer ...*(Interruptions)*

SHRIMATI REENA CHOUDHARY : This matter should be referred to Privilege. Committee.

MR. CHAIRMAN : You give this in writing. He will take action.

SHRI MADAN LAL KHURANA: I have already said that you give this in writing. I will take action on it,

*[English]*

SHRI T. GOVINDAN (KASARGOD): Sir, I would like to draw the kind attention of the Railway Minister towards the..., *(Interruptions)*

MR. CHAIRMAN; Shri Ramdas Athawale, I have called Shri Govindan. Kindly resume your seat.

*[Translation]*

SHRI SHAILENDRA KUMAR (CHAIL) : It is related to this matter *only... (Interruptions)*

MR. CHAIRMAN: If one member raises related issue then all members will raise related issues. The House will not run on one issue only.

*(interruptions)*

SHRI SHAILENDRA KUMAR: It has been said that Chief Development Officer convenes meeting during session also. He should be given instructions that no meeting should be convened during session. District Magistrates are working arbitrarily. They are not calling representative of people by convening meeting during session ....*(Interruptions)*

MR. CHAIRMAN : Just now Hon'ble Minister has responded to it.

SHRI SHAILENDRA KUMAR : Mr. Chairman, Sir, our presence is essential in the meeting convened by

District Magistrate and Chief Development Officer but that meeting is convened during session,

MR. CHAIRMAN: Did you listen to what Hon'ble Minister has said just now?

*(interruptions) [English]*

MR. CHAIRMAN : Nothing will go on record.

*(interruptions)'* Mr. CHAIRMAN: Shri Govindan.

*(Interruptions)*

Mr. CHAIRMAN: You do not have patience to hear even the Chair.